

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

OA NO. 2051/2004

New Delhi this the 25th day of August, 2004

Hon'ble Shri S.A. Singh, Member (A)

Sailash Kumar
S/o Late Shri Tapeshwar Mehto,
R/o I-68 Chirya Colony (Janak Vihar),
Pusa Campus,
New Delhi-110012.Applicant
(By Advocate: Smt. Jasmine Ahmed)

Versus

1. Director,
Indian Agricultural Research Institute
New Delhi-110012.
2. Joint Director (Admn),
Indian Agricultural Research Institute
New Delhi-110012.
3. Administrative Officer (Housing),
Indian Agricultural Research Institute
New Delhi-110012.Respondents.

ORDER (ORAL)

Hon'ble Shri S.A. Singh, Member (A)

Applicant, who is a disabled person with 75 % disability, is working as SS Grade I in the Division of Floriculture and Landscaping in the Indian Agriculture Research Institute (Pusa), New Delhi. He is presently in occupation of Quarter No. 1-68 Chitra Colony (Janak Vihar) Pusa Complex, New Delhi on the first floor. His grievance is that despite his medical condition of 75 % disability and a number of representations having been filed, he has not been considered for allotment of quarter on the ground floor. Even his request for mutual inter- change had also not been agreed to.



2. Learned counsel for the applicant states that applicant has been admitted in Hospital for major operation which will make more difficult for him to live in the first floor. She has pointed out that Quarter No. 1-177 is lying vacant in the same colony in the ground floor and the applicant may be considered for allotment of the same.

3. When rights of the respondents are not likely to be affected, this OA is disposed of with the following directions:

(i) The applicant may make a representation to respondent No.2 within one week from today for considering him for allotment of ground floor accommodation in lieu of first floor accommodation on the ground of disability/medical condition. This representation would be decided within one month from the date of receipt of a copy of such representation by the respondents.

(ii) Applicant states that the present quarter No. 1-177 is under repair and has not been allotted. In case this quarter is vacant as pleaded by the applicant then the respondents will not allot the same till the disposal of his representation.

4. In case any further grievance survives, liberty is granted to the applicant to agitate the same if so advised in accordance with law.

Issue DASTI.


(S.A. Singh)
Member (A)

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